

अध्यक्ष महोदय : मिनिस्टर साहब ने जवाब दिया है कि जो झुग्गियां हैं, कमेट्री उन को देखेगी ।

Shri Ram Ratan Gupta (Gonda): What about my calling attention notice, Sir? It does not involve any constitutional point.

Mr. Speaker: Order, order.

माननीय सदस्य को उस के बारे में इत्तिला मिल गई होगी कि उस का क्या हुआ है । दमाननीसयस्य बैठ जायें । उन का कालिग अट्टेन्शन टिस एजेन्डे में नहीं है ।

Shri Ram Ratan Gupta: No, Sir. I may be permitted to draw your attention to this, that the failure of the two turbines.....

Mr. Speaker: Order, order.

अब आनरेबल मेम्बर साहब बैठ जायें । वह मेरी यह बात सुन लें कि यह कायदा या नियम नहीं है कि कोई दूसरी कार्यवाही चल रही हो, तो कोई मेम्बर साहब खड़े हो जायें और उसी वक्त अपनी बात कहना शुरू कर दें । अगर उन को अपने कालिग अट्टेन्शन नोटिस के बारे में इत्तिला नहीं मिली, तो उन को चाहिये कि वह मेरे पास आ कर दर्याफ्त कर लें और उस के बाद कोई बात करना चाहें, तो करें ।

Shri Ram Ratan Gupta: I was informed that my calling attention notice would be taken up today.

Mr. Speaker: I will find that out. **Shri S. M. Banerjee.**

Shri S. M. Banerjee (Kanpur): Is it a fact that about 1,000 families which were moved to Ramakrishna Puram were given an assurance that they would be supplied adequate water? Is it also a fact that the first floor people do not get water at all? If so, what arrangements are being made for them?

Dr. D. S. Raju: At the moment, there is restricted water supply from

the Municipal Corporation to the Cantonment reservoir for about three hours in the morning and two hours in the evening.

Mr. Speaker: He says that an assurance was given that they would be given adequate water supply.

Dr. D. S. Raju: An assurance was given by the Municipal Corporation that continuous water supply would be given by June 1963.

Shri S. M. Banerjee: Sir, may I ask a question?

Mr. Speaker: No, second question.

Shri S. M. Banerjee: It is a question arising out of this.

Mr. Speaker: There are so many questions arising out of this. I have allowed him one question. I will not depart from my practice

12.36 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1962 published in Notification No. G.S.R. 944 dated the 14th July, 1962 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-302/62].

STATEMENT OF ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—